

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DLEHI

(IB)- 08(ND)/2019

IN THE MATTER OF:

M/S Arihant Trading Company

....Applicant

Vs.

M/S Claro Energy Private Limited

....Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 13.04.2021

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (Judicial)
MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (Technical)

PRESENTS:

For the Applicant(s) : Adv Ms. Nattasha Garg

For the Respondent : ----

ORDER

Against the same corporate debtor Claro Energy Private Limited C.P. No. (IB)-2992(ND)/2019 has already been admitted on 13.04.2021 and the CIR Process is in progress. Accordingly, the applicant in the present application may file their claim before the IRP which shall be considered in accordance with law. It is made clear that if ^{for} some reason the order dated 13.04.2021 is set aside by the National Company Law Appellate Tribunal or by Superior Court then liberty is granted to the applicant to file appropriate application for revival of the application in the present case.

C.P. (IB)-08(ND)/2019 stands disposed of subject to observation made.

Sd/-

(MS. SUMITA PURKAYASTHA)

MEMBER (T)

Sd/-

(DR. DEEPTI MUKESH)

MEMBER (J)

Pronounced today under Rule 151 of the NCLT Rules 2016 as Hon'ble Member(T), Smt. Sumita Purkayastha is not holding court today.



(Asim Kumar Pal)

COURT OFFICER